

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA 1252/89	..	Date of decision: 15.09.92
Ms. Abha Bhalla	..	Applicant
Sh. E.X. Joseph	..	Counsel for the applicant
Versus		
Union of India	..	Respondents
Sh. A.K. Aggarwal	..	Counsel for the respondents.

CORAM

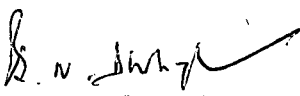
Hon'ble Sh. P.K. Kartha, Vice Chairman(J)

Hon'ble Sh. B.N. Dhoundiyal, Member (A)

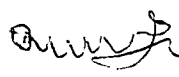
JUDGMENT(ORAL)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

We have gone through the records of the case. The ld. counsel for the applicant states that the main application has become infructuous in view of the decision of the Supreme Court in a similar matter. The applicant has no grievance at this stage. In view of this, the main application has become infructuous and is disposed of without passing any order.


(B.N. Dhoundiyal)

Member(A)


(P.K. Kartha)

Vice Chairman(J)